

O.A. No. 762 of 2005

Order dated: 11.12.2007

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Mr. R.C.Rath, Ld. Advocate for the Respondents ^{submit} that they are not in a position to file the counter even now, inspite of having taken dates in the past, in as much as the records pertaining to this case are reportedly with the Chief Vigilance Officer, South Eastern Railways who is investigating into the case of impersonation by one Sri. K.Loknath Reddy, Respondent No.6. Mr.Rath further submits that some more time may be required for filing of reply.

Mr. R.N.Nayak, Ld. Advocate for the applicant submits that this is the case of 2005 filed on 27.10.2005 and after almost two years, the Respondent Nos. 1 to 5 have not been able to file their reply to the O.A. It is, therefore, unlikely that they would be able to do so in the near future.

In view of the above and particularly this being a case of compassionate appointment needs to be addressed on an urgent basis particularly after a lapse of two years. Hence the relief sought by the applicant for issuing a direction to the Respondents regarding compassionate appointment to the applicant merits consideration. Accordingly, the Respondent Nos. 1 to 5 are directed to give a sympathetic consideration to the request of the applicant for

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compassionate appointment within a period of three months from the date of receipt of this order.

Accordingly, the O.A. is disposed of. No order as to costs.

final order

be given to

the Counsel & for

both the sides

D. Maym

Par
SDG 3/108

Chap
~~MEMBER (A)~~